

[Shri C. K. Kuppaswamy]

cloth and on the yarn: Under the rules formulated in 1975, 1 per cent cess is being levied on the value of the production. The powerloom product and the handloom cloth are exempted from this cess because the required yarn is subjected to a cess. When the banian cloth is being produced in mills, there is no cess. The hosiery industry is paying cess on the banian yarn, banian cloth and on banians. Only 10 per cent of the yarn produced in the country is banian yarn. The banian industry requires small investment but gives jobs for many. There has been persistent demand for the removal of this cess from banian manufacturers. The Textile Committee in its letter dated 24.5.1984 has assured the exemption of banian industry from this cess. The Vice Chairman of Textile Committee has again reiterated in his communication dated 4.2.1983 that such an exemption to banian units from this cess would be accorded. But unfortunately, the Notification in this regard has not yet been issued. The Former Commerce and Industry Minister has assured the hosiery units that exemption from this cess would be recorded. Yet, the Government of India have not notified this exemption. I urge upon the Hon. Minister to ensure the issuance of this notification exempting banian units from the payment of this cess. With these words I conclude my speech.

17.54 hrs.

MOTION RE : CONTEMPT OF
THE HOUSE BY A PERSON
FROM THE VISITORS'
GALLERY

[English]

MR. DEPUTY SPEAKER : As the House is aware, at about 12.00 Noon today, a visitor calling himself N. Devasahayam, son of Shri Solomon, threw some papers on the floor of the House, and shouted from the Visitors' Gallery. The Watch and Ward Officer took him into custody immediately and interrogated him. The visitor has made a statement, and has expressed regret for his action. He has also begged pardon for the same.

I bring this to the notice of the House for such action as it may deem fit.

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS (SHRI H.K.L. BHAGAT):
I beg to move :

"This House resolves that the person calling himself N. Devasahayam, son of Shri Solomon, who threw some papers at about 1200 noon today on the floor of the House and shouted from the Visitors' Gallery and whom the Watch and Ward Officer took into custody immediately, has committed a grave offence and is guilty of the contempt of this House.

This House further resolves that in view of the unqualified regret expressed by him, he be let off with a stern warning on the rising of the House today."

MR. DEPUTY SPEAKER : The question is :

"That this House resolves that the person calling himself N. Devasahayam, son of Shri Solomon, who threw some papers at about 1200 noon today on the floor of the House and shouted from the Visitors' Gallery and whom the Watch and Ward Officer took into custody immediately, has committed a grave offence and is guilty of the contempt of this House.

This House further resolves that in view of the unqualified regret expressed by him, he be let off with a stern warning on the rising of the House today."

The motion was adopted

DISCUSSION RE : NEW TEXTILE
POLICY—Contd.

[English]

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS (SHRI H.K.L. BHAGAT):
Since there are a large number of members to speak on this national textile policy, I would suggest that after sitting upto 6.45 p.m. we can carry forward this discussion tomorrow so that some more members can be accommodated. So, with the consent of the members present in the House, we have